BENCH-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

CP(IB) NO.356/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th July, 2017, 10.30 A.M.

Name of the Company Under Section		Jai Balaji Industries Ltd -Vs- Jai Venktesh Concast Pvt Ltd 8 & 9 IBC		

1. Mais Manju Bhattensa, Adv 2. Mais Sonia Shanna, Adv 3. Ma, Uttam Shanna, Adv

Opperational Corditor

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20 07 2017 - C.P. (I.B.) No.356/KB/2017 - Jai Balaji Industries Ltd. Vs. Jai Venkatesh Concast Pvt. Ltd.

ORDER

Ld. Lawyers on behalf of the Operational Creditors are present.

Perused the records, notice was issued to the corporate debtor in the month of June 2017, which is received by one Mr. Laxman Singh, shown as clerk. Fresh notice be issued upon the corporate debtor.

Ld. Lawyer, namely, Mr. A.K. Srivastava objected to admitting this case on the ground that some other application is pending in Bench-I against the operational creditor. Perused the records, as of now no Board Resolution or Vakalatnama is filed. He is allowed time to file objection, if any, by way of affidavit, Board Resolution and Vakalatnama. Fixed on 01.08.2017.

MANORAMA KUMARI MEMBER(J)